

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III (SPECIAL BENCH)**

ITEM No. 316  
**03/271 & 272/ND/2018**

**IN THE MATTER OF:**

M/s. Ahmedabad Vadodara Expressway .... Petitioner/Applicant  
Company Ltd.

**Order under Section 271 – 272 of the Companies Act, 2013**

**Order delivered on 13.05.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For Petitioner : Mr. Jalaj Sri. Adv.  
For IT Dept. : Mr. Debesh Panda, SSC, Ms. Zehra Khan, JSC, Mr.  
Vikramaditya Singh, Mr. Vineet Gupta, Mr. Ojaswa  
Pathak, Ms. Anauntta Shankar Advs.

**ORDER**

Mr. S. Rajkumar, ARoC appearing on behalf of the RoC has submitted that the RoC has no objections and Ld. Counsel appearing for the Income Tax Department has also submitted that there are no objections on behalf of the Income Tax Department for winding-up of the company.

Arguments heard. Order **reserved**.

-Sd-  
**(RAHUL BHATNAGAR)**  
**MEMBER (TECHNICAL)**

-Sd-  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**